

and ex-servicemen and hard cases. However, the States from which the selected candidates came are given below :—

State	No. of candidates selected
Uttar Pradesh	38
Tamil Nadu	11
Andhra Pradesh	4
Bihar	4
Maharashtra	4
Karnataka	2
Delhi	1
Jammu & Kashmir	1

Examination of House Building Advance Cases by Law Ministry

1265. SWAMY INDERVESH : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether all cases of House Building Advances applied for by the employees of Ministries and Departments of Government of India, Autonomous Bodies and Public Undertakings are required to be submitted to Ministry of Law for examination or opinion ;

(b) if so, the facts thereof and if not, what are the rules in this regard and what cases are referred to Ministry of Law and what documents are required to be attached alongwith the application seeking house building advance ; and

(c) whether the Ministry which frames the rules in this regard is also competent to interpret them and if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) House Building Advance Rules do not

contain any provision enjoining consultation with the Ministry of Law.

(b) In view of (a) above, Ministry of Law need be consulted only on legal aspects of a case which are not amply clarified in the rules/instructions:

An application for grant of HBA for construction of house on the plot owned by the applicant, is normally required to be accompanied by the following documents :—

- (i) Sale-deed/Lease-deed of Property.
 - (ii) Copy of approved Plan of construction of house.
 - (iii) Estimate of cost of construction given by the Architect.
 - (iv) Permission to Mortgage the land if Leased Property.
 - (v) Agreement in the prescribed Form.
 - (vi) Non-encumbrance Certificate.
- (c) Yes, Sir.

Review Committee of ICAR Cattle Project

1266 SHRI RAM KINKAR : Will the Minister of AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 31 on 21 February, 1983 and Unstarred Question No. 5549 on 4 April, 1983 regarding Review of ICAR Cattle Projects by ICAR and state :

(a) name of each member of Committee present at each visit listed in part (b) of USQ. No. 5549 on 4 April, 1983 and who thus had visited almost all centres ;

(b) had ICAR representative furnished written views and dissenting notes to Review Committee centre-wise and nature of differences, if any, between those and ICAR's views as referred in parts (c) and (d) of reply to USQ. 5549 of 4 April, 1983 ; and

(c) major recommendations of Review Committee, centre-wise, accepted by ICAR with age-sex-wise stocks on July, 1983 ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) The name of each of the members of the Review Committee present at each visit as listed in part (b) of Unstarred Question No. 5549 of 4.4.1983 are detailed as follows :—

Centre Visited	Member who visited	Date of visit
Lam	Dr. C. Krishna Rao	9. 11. 1980 to
	Dr. P. Bhattacharya	11. 11. 1980
	Dr. O. B. Tandon	
	Dr. B. G. Katpatal	
Hissar	Dr. C. Krishna Rao	28. 11. 1980 to
	Dr. P. Bhattacharya	29. 11. 1980
	Dr. O. B. Tandon	
	Dr. B. G. Katpatal	
IVRI	Dr. C. Krishna Rao	28. 7. 1981 to
	Dr. P. Bhattacharya	30. 7. 1981
	Dr. O. B. Tandon	
	Dr. B. G. Katpatal	
Bahuri	Dr. C. Krishna Rao	27. 8. 1981 to
	Dr. P. Bhattacharya	29. 8. 1981
	Dr. O. B. Tandon	
Jabalpur	Dr. C. Krishna Rao	9. 9. 1981 to
	Dr. P. Bhattacharya	11. 9. 1981
	Dr. O. B. Tandon	
	Dr. P. N. Bhat	
Haringhata	Dr. C. Krishna Rao	15. 11. 1981 to
	Dr. P. N. Bhat	17. 11. 1981